

of the processes to other countries, such as gugulipid to France, pentasil Zeolite catalyst to Holland and Consultancy for setting up of Polymer Research Institute in China.

(b) 1968 approximately.

(c) The number of patents filed during the year 1990-91 is 201.

(d) About 50 new processes were developed by CSIR during 1990-91; and around 90 CSIR processes were adopted by nearly 130 industries during the year.

(e) The approximate number of total research force as per pay roll of the CSIR during 1990-91, starting from Grade III (1) in the scale of Rs 1400-2300 to Grade IV (7) in the scale of Rs 5900-7300, is 9900. This includes technical staff also assisting the scientists in pursuit of their R & D activities.

#### **Compensation to Bhopal Gas Victims**

3358. SHRI SYED SHAHABUDDIN:  
KUMARI VIMLA VERMA:

Will the PRIME MINISTER be pleased to state:

(a) the final figures for the human toll of the Bhopal gas disaster is in terms of lives lost, persons wholly incapacitated and persons partially incapacitated;

(b) the compensation payable, category wise, under the final judgement of the Supreme Court;

(c) the number of cases, in each category, in which the compensation has been paid and the corresponding figures for the cases in which it has been partially paid or is to be paid over the life time;

(d) the compensation decreed against the Union Carbide; and

(e) whether any part of the compensation received from the Union Carbide is being utilised by the State Government for the establishment of health facilities for the general population?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) According to the Government of Madhya Pradesh, the figures of death that can be ascribed to the Bhopal Gas Leak Disaster as on 30.11.1991 are 4037. According to the medical documentation exercises carried out by the Government of Madhya Pradesh, other injuries are as follows:-

Permanent total disablement 44; temporary disablement caused by temporary injury 7177; temporary disablement caused by permanent injury 1314 and permanent partial disablement 2681.

(b) to (e). The compensation decreed by the Supreme Court amounts to US \$ 470 millions. The entire compensation amount has been deposited in the Reserve Bank of India to the credit of the Registrar, Supreme Court. The adjudication of claims and determination of the amount of compensation is to be carried out under the provisions of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985. The process of adjudication preceding the payment of compensation should commence by the 3rd February, 1992 as per the orders of the Supreme Court.

#### **Share of Production from Small and Cottage Industries in GDP and National Income**

3359. SHRI V. SOBHANADREESWARA RAO: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the share of production from the

small and cottage industries, medium scale industries and large industries in absolute terms in the Gross Domestic Product and the percentage share thereof in the national income, respectively during the years 1988-89, 1989-90 and 1990-91; and

(b) the number of persons employed and the capital invested in each of these

<i>Year<sup>@</sup></i>	<i>Production (in Rs. Crores)</i>	<i>Employment (lakh persons)</i>
1988-89	129272	383
1989-90	160789	391
1990-91*	190606	441

\* anticipated

@ both part time and full time

Similar information for medium scale industries and large industries and information on capital invested in each of these categories of industries as on 31st March, 1991 and the estimates of Gross Domestic Product in the required categories is not available.

#### **Per Capita Investment and Income in Andhra Pradesh**

3360. SHRI V. SOBHANADREESWARA RAO: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the rate of per capita investment, the rate of increase in per capita income in Andhra Pradesh during the Seventh Plan;

(b) whether it was below the national average ; and

(c) if so, the steps proposed to increase the per capita income in Andhra Pradesh during the Eighth Plan?

categories of industries, as on March 31, 1991?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ) : (a) and (b). Estimates of production and employment in Village and Small Industries for the years 1988-89, 1989-90 and 1990-91 are given below:

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ) : (a) and (b). Rates of increase in per capita income in Andhra Pradesh and at the national level are given in the annexed statement . Estimates of investment at State level are not available.

(c) The Government of Andhra Pradesh has been implementing development plans for increasing their level of growth. These include the investment/outlays for the development of infrastructure, industry, agriculture, irrigation, rural development, education and health etc. They also implement direct employment generation programmes to increase the income of poor people. The Centre and the States are now in the process of formulating the Eighth Five Year Plan to carry forward these developmental efforts for raising the income and living standards of the people of Andhra Pradesh.